

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY - 400 614.

Shri Kismatram Kedaram in O.A. No.219/86 .. Applicant  
V/s

1. The Divisional Railway Manager,  
Central Railway,  
Bombay. .. Respondent

Shri Bhagwan Kedar Pasawan in O.A.No.220/86 .. Applicant  
V/s

1. The Union of India  
Through the General Manager,  
Central Railway,  
Bombay.

2. The Divisional Railway Manager,  
Central Railway, Bombay

3. Divisional Electrical Engineer (TD)  
Central Railway,  
Kurla, Bombay. .. Respondents

Shri Ganesh Haricharanram in O.A.No.221/86 .. Applicant  
V/s

1. The Union of India, Through the  
General Manager, Central Railway,  
Bombay.

2. The Divisional Railway Manager,  
Central Railway, Bombay

3. The Divisional Electrical Engineer(TD),  
Central Railway,  
Kurla, Bombay .. Respondents

Shri Mukhdeo Basgit in O.A.No.247/86 .. Applicant  
V/s

1. Union of India,  
through the General Manager,  
Central Railway, Bombay

2. The Divisional Railway Manager,  
Central Railway, Bombay

3. Inspector of Works,  
Wadibunder, Central Railway,  
Bombay. .. Respondents

Shri Sureshram Govindram in O.A.No.253/86 .. Applicant  
V/s

1. Union of India through  
the General Manager,  
Central Railway, Bombay.

2. The Divisional Railway Manager,  
Central Railway, Bombay

3. Inspector of Works,  
Wadibunder, Central Railway,  
Bombay. .. Respondents

Coram: Hon'ble Member (J) M.B.Mujumdar

Hon'ble Member (A) J.G.Rajadhyaksha

Tribunal's Order (Per J.G.Rajadhyaksha) Dated 5-12-1986

This is a common order in all the five cases. The applicants in all the five cases are present. Mr.D.V.Lohokare is present on behalf of the Respondents. Advocate for the applicants is not present today nor is the Advocate of the Respondents. Therefore, both need time for presenting their cases. We are inclined to grant time as requested. In order to enable us to understand the matter better and finalise it, we need the following documents in each case to be produced by the Respondents.

- 1) How the card or cards were detected as being bogus or faked?
- 2) Show cause notices issued to the applicants.
- 3) Reply of the applicant
- 4) Final Termination Order, if any.
- 5) Proof of service of termination order on the applicant.
- 6) Rules regarding employment of casual labourers (Railway Board's order, if any.)
- 7) Orders relating to issue of cards.
- 8) Samples of genuine card for comparison with bogus card.
- 9) Specimen signatures of the card issuing authorities.

The Respondents have not filed their replies in all these five cases. We direct them to file replies by 7.1.1987. We also direct them to produce documents listed above for the perusal of the Tribunal.

Direction regarding further date of hearing will be given on 7.1.1987. Adjourn to 7.1.1987 for reply and production of documents and for direction regarding date of hearing.

Sd/-  
(M.B.MUJUMDAR)  
Member (J)

Sd/-  
(J.G.RAJADHYAKSHA)  
Member (A)